

14.06 hrs.

## PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS ETC. OF THE  
UNIVERSITY-GRANTS  
COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : On behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table a copy of the Annual Accounts of the University Grants Commission for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956. [Placed in library. See No. LT—1587/69.]

ARMS (THIRD AMENDMENT) RULES AND  
NOTIFICATIONS UNDER INTER-STATE  
CORPORATIONS ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table :—

- (1) A copy of the Arms (Third Amendment) Rules, 1969, published in Notification No. G. S. R. 1638 (English version) and G. S. R. 1639 (Hindi version) in Gazette of India dated the 19th July, 1969, under sub-section (3) of section 44 of the Arms Act, 1959.
- (2) A copy each of the following Notifications under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957 :—
  - (i) S. O. 1820 published in Gazette of India dated the 17th May, 1969 containing corrigenda to S. O. 1303 published in Gazette of India dated the 31st March, 1969.
  - (ii) S. O. 2571 (Hindi version) published in Gazette of India dated the 5th July, 1969 containing corrigenda to S. O. 1304 published in Gazette of India dated the 31st March, 1969.
  - (iii) S. O. 2572 (Hindi version) published in Gazette of India dated the 5th July, 1969 containing corrigenda to S. O. 1306 published in Gazette of India dated the 31st March, 1969.

(iv) S. O. 2573 (Hindi version) published in Gazette of India dated the 5th July, 1969 containing corrigenda to S. O. 1305 published in Gazette of India dated the 31st March, 1969.

(v) The Punjab Zila Parishads, Panchayat Samitis and Gram Sabhas (Reconstitution and Reorganisation) Order, 1969, published in Notification No. S. O. 2933 (English version) and S. O. 2934 (Hindi version) in Gazette of India dated the 18th July, 1969.

[Placed in Library See No. LT—1588/69]

(3) (i) A copy each of the Ninth and Tenth Reports (Hindi and English versions) of the Commissioner for Linguistic Minorities for the periods 1st July, 1966 to 30th June, 1967 and 1st July, 1967 to 30th June, 1968, respectively, under clause (2) of article 350B of the Constitution.

(ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Reports.

[Placed in Library. See No. LT—1589/69.]

## COMMITTEE OF PRIVILEGES

## SEVENTH REPORT

SHRI H. N. MUKERJEE (Calcutta North East) : I beg to present the Seventh Report of the Committee of Privileges.

14.07 hrs.

## BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 11th August, 1969, will consist of :—

- (1) Further consideration of Statutory Resolution moved by Shri Kanwar Lal Gupta and others regarding disapproval of the Gold (Control) Amendment Ordinance, 1969 and

further consideration and passing of the Gold (Control) Amendment Bill, 1969.

- (2) Further clause-by-clause consideration of the Criminal and Election Laws Amendment Bill, 1968, as reported by the Joint Committee.
- (3) Consideration and passing of :—  
The Delhi High Court (Amendment) Bill, 1968.  
The Lokpal and Lokayuktas Bill, 1968, as reported by the Joint Committee.  
The Indian Registration (Amendment) Bill, 1968, as passed by Rajya Sabha.  
The Oaths Bill, 1968 as passed by Rajya Sabha.
- (4) Discussion on the Report of the Committee on Defections on a motion to be moved by the Minister of Home Affairs.
- (5) Discussion and voting on :—  
(a) Supplementary Demands for Excess Grants (Railways) for 1969-70.  
(b) Demands for Excess Grants (Railways) for 1967-68.
- (6) Consideration and passing of :—  
The Khuda Baksh Oriental Public Library Bill, 1968.  
The Foreign Marriage Bill, 1969, as passed by Rajya Sabha.

— — —

#### THE BUSINESS ADVISORY COMMITTEE

##### THIRTY-EIGHTH REPORT

THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to move :

“That this House do agree with the Thirty eighth-Report of the Business Advisory Committee presented to the House on the 7th August 1969.”

SHRI M. R. MASANI (Rajkot) : I move an amendment :

“The following be added at the end :  
‘subject to the modification that the

time allotted to the Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha, be increased from 8 hours to 10 hours out of which four hours instead of two hours be allotted for clause-by-clause consideration’.”

This morning Mr. Vajpayee made an appeal to the new Speaker that we should avoid hustling people into decisions and that decisions should be taken after full and thorough debate. This is a complicated Bill, more complicated and more controversial than even the Banking Bill. There are hundreds of amendment and therefore I suggest that two hours be added to the clause-by-clause consideration. I hope the Minister would be good enough to accept my amendment.

SHRI RAGHU RAMAIAH : In the meeting of the Business Advisory Committee also this suggestion came and some Members felt that we should be able to finish it within eight hours. If the hon. Members feel that ten hours are necessary, Government will not stand in the way.

MR. CHAIRMAN : The question is :

“The following be added at the end :—  
‘Subject to the modification that the time allotted to the Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha, be increased from 8 hours to 10 hours out of which 4 hours instead of 2 hours be allotted for clause-by-discuse consideration’.”

*The motion was adopted.*

MR. CHAIRMAN : The question is :

“That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 7th August, 1969, subject to the modification that the time allotted to the Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha be increased from 8 hours to 10 hours out of which 4 hours instead of 2 hours be allotted for clause-by-clause consideration.”

*The motion was adopted.*